NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 802/(MAH)/2017 MA No. 303/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

Axis Bank Ltd.

V/s.

Bilcare Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1) Mr. Nikhil Rojani ill Mls. V. Deshpande 160 for let honer

Advocate

<u>ORDER</u>

MA No. 303/2017 IN TCP No. 802/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the application filed by the Petitioner for withdrawal of the Company Petition, the same is hereby **dismissed** as withdrawn with liberty to proceed in accordance with law.

Sd/-

Sd/-

B.S.V. PRAKASH KUMAR

V. NALLASENAPATHY

Member (Judicial)

Member (Technical)